

In

OA No. 408/02

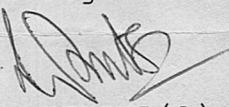
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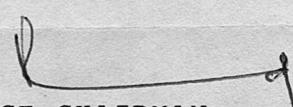
HON. MR. JUSTICE R. R. K. TRIVEDI, V.C.

HON. MAJ. GEN. K. K. SRIVASTAVA, MEMBER (A)

This application is for review of the order ~~dated~~ dated 19.4.02 passed in OA No. 408/02 directing General manager, Northern Railway to decide the appeal of the applicant within three months. The application has been filed on 1.7.02. Admittedly, copy of the order was received on 9.5.02. the Tribunal was opened upto 8.6.02. There is no explanation what so ever as to why this application could not be filed within 30 days. The facts stated are vague and uncertain, the application is liable to be rejected. Further, ~~that~~ it also appears that the review has been sought on the ground that the correct Appellate Authority has not been mentioned. The review in such circumstances is not necessary as the appeal may be sent to the Appellate Authority provided in the Statutory Rules.

Subject to aforesaid the application seeking condonation of delay is rejected. The review application is rejected as time barred.


MEMBER (A)


VICE CHAIRMAN

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